Status of rupees 10,000 crore fund of funds for start-ups

[4 May, 2016]

- 1129. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the status of the Self-certification Compliance Regime and the Credit Guarantee fund for start-ups and when they are expected to be implemented;
- (b) the details of the relaxation of public procurement norms for start-ups and the time-line for the implementation thereof; and
- (c) the status of the Rupees 10,000 crore Fund of Funds and the details of the funding support provided to start-ups if it has been established?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Ministry of Labour and Employment has issued an advisory on the self certification Compliance with Labour Laws and the Credit Guarantee Scheme for Startups is being drafted in consultation with National Credit Guarantee Trust Company Ltd. (NCGTC). Discussions are also being held with various debt providers, venture funds, debt funds and bankers.

- (b) The Ministry of Micro, Small and Medium Enterprises has issued an advisory to all Central Ministries/Departments and CPSUs to relax conditions of prior turnover and prior experience with respect of micro and small enterprises in all public procurements vide. Circular No. 1(2)(1)2016-MA dt 10/03/2016.
- (c) Government has released an amount of ₹ 500 crore in March 2016 and an amount of ₹ 600 crore has been provided in the current year's budget. Operational guidelines for the Fund of Funds for Startups (FFS) are under preparation.

Dumping of steel

- 1130. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that the Directorate General of Anti-Dumping and Allied Duties (DGAD) prima facie found that six countries are dumping steel in the country;
- (b) if so, year-wise, country-wise and quantity-wise details of countries that are dumping steel and quantity of dumping in the last three years;
 - (c) how such dumping has impacted the domestic steel industry;
 - (d) whether DGAD has initiated any investigation in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (e) The Designated Authority, in the Directorate General of Anti-Dumping and Allied Duties, has initiated anti-dumping investigations concerning imports of certain grades/types of hot-rolled flat products of alloy or non-alloy steel in coils/sheets/plates, originating in or exported from China PR, Japan, Russia, Korea RP, Brazil and Indonesia, and imports of certain grades/types of cold rolled/cold reduced flat steel products of iron or non-alloy steel, or other alloy steel, originating in or exported from China PR, Japan, Korea RP and Ukraine, on 11.04.2016 and 19.04.2016 respectively, on the basis of *prima facie* evidence submitted by the domestic industry in India that the alleged dumped imports from the said countries have significantly increased in absolute terms and are impacting the performance of the domestic industry in terms of deterioration in its capacity utilisation, profits, return on capital employed, etc. The year-wise, country-wise and quantity-wise details of imports of steel in the last three years from these countries are as under:

Imports of hot-rolled flat products of alloy or non-alloy steel in coils/sheets/plates

Country	Unit	2012-13	2013-14	2014-15
Brazil	MT	135,829	39,054	81,511
China PR	MT	649,268	438,719	1,319,606
Japan	MT	762,308	580,847	879,361
Korea	MT	699,993	331,835	803,485
Russia	MT	258,259	74,459	166,963
Indonesia	MT	10	13	13,495

Imports of cold rolled/cold reduced flat steel products of iron/non-alloy steel/other alloy steel

Country	Unit	2012-13	2013-14	2014-15
China PR	MT	212,087	45,248	196,487
Japan	MT	309,318	280,062	256,859
Korea	MT	571,318	561,493	602,634
Ukraine	MT	49,862	52,688	136,056